

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.38/06

Tuesday this the 21st day of March 2006

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

B.P.Vergheese,
Deputy Conservator of Forests (NC),
Nature Study Centre, Kalady,
Post Malayattoor, Ernakulam District.

...Applicant

(By Advocate Mr.P.V.Mohanan)

Versus

1. Union of India represented by the Secretary,
Ministry of Environment and Forest,
Pariyavaran Bhavan, C.G.O.Complex,
Lodi Road, New Delhi.
2. The State of Kerala represented by Chief Secretary,
Government of Kerala, Thiruvananthapuram.
3. Union Public Service Commission
represented by its Secretary,
Shajahan Road, New Delhi.
4. The Selection Committee for Selection to
the Indian Forest Service constituted under
Regulation 3 of IFS (appointment by promotion)
Regulation 1966, represented by its Chairman,
Union Public Service Commission, New Delhi. ...Respondents

(By Advocate Mr.TPM Ibrahim Khan,SCGSC & Mr.Renjith A,GP)

This application having been heard on 21st March 2006 the Tribunal
on the same day delivered the following :-

O R D E R

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

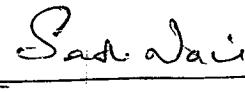
Counsel for the State Government has filed a statement which is
taken on record. It is now submitted that there is delay in fixing the date of
meeting as the details of disciplinary cases, if any, and details of vigilance

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cases, integrity certificates etc. have to be furnished to the Union Public Service Commission. It is submitted that appropriate expeditious steps will be taken to finalise the formalities to convene the Screening Committee Meeting. In the circumstances, interim order dated 16.11.2005, which was issued considering that the applicant is retiring from service on 31.3.2006, is made absolute. In the circumstances brought before us now that the vacancies have been carried over from 2002 and no selection meetings have been held since 2002 and that the matter has been considerably delayed and also that in the meantime many of the aspirants have retired/are retiring, we direct the respondents to finalise the proposals and hold the Screening Committee Meetings as expeditiously as possible, in any case, not later than two months from the date of receipt of a copy of this order. The O.A. is disposed of. No order as to costs.

(Dated the 21st day of March 2006)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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